

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-207
IB-2373/ND/2019

IN THE MATTER OF:

Krishna Surgical Specialities Pvt Ltd

....Applicant

Vs

Medeor Hospital Ltd

....Respondent

SECTION

U/s. 9 of IBC,2016

Order delivered on 19.03.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

IA/1966/2020-

An application bearing no. IA/1966/2020 under Rule 11 of the Adjudicating Authority Rules Read with such applicable provisions of the IBC, 2016 has been filed on behalf of Operational Creditor/Petitioner praying to withdraw the present application filed under Section 9 of IBC bearing no. IB-2373/ND/2019.

Ld. Counsel for petitioner/Operational Creditor has put in appearance and stated that the matter has been settled between the parties and in view of settlement, Operational Creditor/Petitioner filed the withdrawal application.



Considering the submissions made on behalf of both the parties and perusal of the submissions made in the application, we find that the matter has been settled between the parties and on this ground the Operational Creditor has filed the present application with prayer to withdraw the main application. Accordingly, we hereby allow prayer of the Operational Creditor and the main application stands **dismissed as withdrawn**. If settlement fails, petitioner is given liberty to file fresh application in accordance with the provisions of law.

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)